

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. M.A.559 of 2004
(O.A.336 of 1996)

Date of Order:1.10.2004

PRESENT : HON'BLE MR. JUSTICE B. PANIGRAHI, VICE-CHAIRMAN
HON'BLE MR. N.D. DAYAL, ADMINISTRATIVE MEMBER

UNION OF INDIA AND ORS. (E. Rly.)

VS.

MR. DHUMAN RÖY

For the Applicant : Mr. P. K. Arora, Counsel

For the Respondents : None.

O R D E R

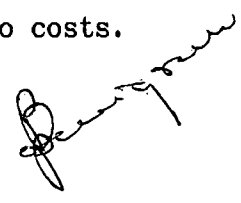
PER JUSTICE B. PANIGRAHI, VC:

On prayer the O.A. has also been taken on day's list for orders. The original applicant died on 23.3.2000 leaving behind his legal heirs. In the meantime Mr. Arora, ld. counsel on instruction has submitted that the original applicant's legal heirs have already received the settlement dues of the deceased applicant.

2. In that view of the matter, since the legal heirs of the applicant have already received the settlement dues, the O.A. has become infructuous. Accordingly, the O.A. is dismissed for non-prosecution.

3. Consequently, the M.A. is disposed of. No costs.


MEBER(A)


VICE-CHAIRMAN